

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.03  
C.P. (IB) No.163/BB/2023**

**IN THE MATTER OF:**

Orix Leasing and Financial Services India Ltd., ... Petitioner  
Vs.  
M/s. Beloorbayir Biotech Limited ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Manoranjini  
For the Respondent : Shri Brilliant Marak

**ORDER**

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. The Petitioner Counsel seeks time to file rejoinder.
3. Therefore, final three days' time is granted to the Petitioner to file rejoinder duly serving the copy on the otherside. Failing which the right to file rejoinder will be forfeited and the matter will be taken up for hearing. List on **19.08.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**